

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 101/AT/2024

Subject : Application under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission Scheme for evacuation of Power from Dhule 2 GW REZ" being established by the Petitioner.

Petitioner : Dhule Power Transmission Limited (DPTL)

Respondents : Central Transmission Utility of India Ltd. and Anr.

Petition No. 100/TL/2024

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Dhule Power Transmission Limited.

Petitioner : Dhule Power Transmission Limited

Respondents : REC Power Development and Consultancy Limited & Anr.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, DPTL
Ms. Samariddhi Gogoi, DPTL
Ms. Dhrubajyoti Sutradhar, DPTL
Shri Siddharth Sharma, CTUIL
Shri Akshyvat Kislay, CTUIL
Shri Ritam Biswas, RECPDCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions had been filed seeking the adoption of the transmission charges for the "*Transmission Scheme for evacuation of power from Dhule 2 GWREZ*" ('Project') discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. Learned counsel further submitted that CTUIL had submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. Learned counsel submitted that the Petitioner has complied with all the requirements for the grant of a transmission licence.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) The Petitioner to implead all the Western Region Beneficiaries as party to the Petition and file a revised memo of parties within a week.

(b) Admit and issue notice to Respondents, including the Respondents to be impleaded as (a) above.

(c) Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(d) CTUIL to submit on an affidavit within a week the details of the mismatch, if any.

3. The matters shall be listed for the hearing on **8.5.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)